

A B Medicos Private Limited Vs

Court: National Company Law Tribunal, New Delhi Principal Bench

Date of Decision: Nov. 18, 2021

Acts Referred: Companies Act, 2013 " Section 133, 230, 231, 232

Hon'ble Judges: Bhaskara Pantula Mohan, Member (J); Hemant Kumar Sarangi, Member (T)

Bench: Division Bench

Advocate: Harsh Sethi, Sarvapriya Makkar, Himanshu Bhandari, Vipul Agarwal, Dushyant Agarwal, Shankari Mishra

Final Decision: Disposed Of

Judgement

Bhashara Pantula Mohan, Member (Judicial)

1. A, A, Under A, A, consideration A, A, is A, A, Company A, A, Petition A, A, C AA A, 27(PB)/ 2018 filed under Sections 230 to 232 of the Companies

Act, 2013 A, A, ("The A, Act") A, read A, with A, the A, Companies A, (Compromises, Arrangements 86 Amalgamations) Rules, 2016. The purpose of

the Company Petition is to obtain sanction of the Scheme of Amalgamation A, (for A, brevity A, T"he A, Scheme") A, of M/s. A, A, B Medicos A,

Private A, Limited A, And A, M/s A, Aditya A, Medicos Private Limited A, And A, M/s A, Aesthetica Enterprises Private A, Limited And M/s Akhil

Meditech A, A, A, Private A, A, A, Limited And M/s Ashwin Pharmaceuticals A, Private A, Limited A, A, And A, A, M/s A, A, Avee A, A, Medi

Surgicals A, Private A, Limited A, A, And A, A, M/s A, A, Glory A, A, Lifesciences Private A, A, Limited And M/s Gracia Healthcare For You A, A,

Private Limited And M/s Himanshu A, A, Medicare A, A, Private A, A, Limited And M/s Hitesh Construction Private Limited And M/s Kunal

Medicare A, Private A, Limited And A, A, A, M/s Mona Infotech Private Limited And M/s Paradise Realtech A, A, A, Private Limited And M/s Prabhat

Healthcare A, A, Services A, A, Private A, A, Limited And M/s Purnendu A, Traders Private A, Limited A, And A, M/s A, Radhika Surgical Private A,

Limited A, And A, M/s A, Regal A, Builders A, And Promotes Private A, Limited A, A, And A, A, A, M/s A, A, Rockland A, Hospitals Noida A,

Private A, Limited A, And A, M/s A, Rockland A, Laboratories Private Limited And A, M/s A, Rockland Oil A, 86 A, Gas A, Private Limited And M/s A,

Sukumar Enterprises A, Private Limited And M/s Sunskriti A, Tradex A, Private A, A, Limited And M/s Umesh Pharmaceuticals Private Limited And

M/s Vaibhav, India Surgicals Private Limited (hereinafter, referred to, as, as Petitioner Company/ Transferor Company) and

M/s Rock Land Private, Limited (hereinafter referred to as Petitioner Company/ Transferee Company) (Transferor Company and

Transferee together referred to as "Petitioner Companies,.

2. M/s A B MEDICOS PRIVATE, LIMITED, (hereinafter referred to, as, "Transferor No.1, Company") having

CIN: U51101DL2013PTC262271, is, a company incorporated on 16/12/2013, under, the, Companies, Act, 1956 having, its

Registered Office at, C-30, Panchsheel Enclave, New Delhi- 110017. The Transferor No.1 Company is primarily engaged in business of

manufacturing, trading, marketing of Allopathic, Ayurvedic, Homeopathic, medicines, and formulations thereof of all types and description and

research development of pharmaceuticals formulations in all lines of medicines & surgery.

3. M/s, ADITYA, MEDICOS, PRIVATE, LIMITED, (hereinafter referred to, as, "Transferor No.2, Company") having

CIN: U24232DL2004PTC129207 is, a company incorporated on 17/09/2004, under, the, Companies, Act,

1956, having, its Registered, Office, at C-30, Pan. chsheel Enclave, New Delhi- 110017. The Transferor No.2 Company is primarily

engaged in business of manufacturing and trading of all kind of Drugs & Medicines (allopathic and ayurvedic).

4. M/s, AESTHETICA, ENTERPRISES, PRIVATE, LIMITED (hereinafter, referred to, as, "Transferor, No.3, Company") having,

CIN: , , U51909DL2008PTC175465, is, a, a, company incorporated, on 17/03/2008,

under, the, Companies, Act, 1956, having, its, Registered, Office, at, C-30, , , Panchsheel Enclave,

New Delhi-110017. The Transferor No.3 Company is primarily engaged in business of trading, buying, selling, importing and exporting of

vehicles and machinery.

5. M/s, AKHIL, MEDITECH, PRIVATE LIMITED, (hereinafter referred to, as, "Transferor, No.4, ,

Company") having CIN: U24100DL2008PTC18030 is a company incorporated on 01/07/2008 under the Companies Act, 1956, ,

having its Registered, Office, at C-30, Panchsheel Enclave, New Delhi- 110017. The Transferor No.4 Company is primarily engaged in

business of manufacturing and trading of pharmaceuticals drugs and chemicals.

6. M/s, ASHWIN, PHARMACEUTICALS, PRIVATE, LIMITED (hereinafter, referred to, as, "Transferor,

No.5, Company") having, CIN: , , U51101DL2013PTC259819, is, a, a, company incorporated, on 01/11/2013,

under the Companies Act, 1956, having its Registered Office at C-30, Panchsheel Enclave, New

Delhi-110017. The Transferor No.5 Company is primarily engaged in business of manufacturing, trading, marketing, of Allopathic,

Ayurvedic, Homeopathic medicines and formulations thereof, all types and description, and research development of

pharmaceuticals formulations in all lines of medicines and surgery.

7. M/s AVEE, MEDICAL SURGICALS PRIVATE LIMITED (hereinafter referred to as "Transferor No.6,

Company") having CIN: U24233DL2007PTC15729, is a company incorporated on 03/01/2007,

under the Companies Act, 1956, having its Registered Office at C-30, Panchsheel Enclave,

New Delhi-110017. The Transferor No.6 Company is primarily engaged in business of manufacturing 85 trading of all kind of drugs and

chemicals.

8. M/s GLORY LIFESCIENCES PRIVATE LIMITED (hereinafter referred to as "Transferor No.7 Company")

having CIN: U24100DL2008PTC17499, is a company incorporated on 05/03/2008, under the

Companies Act, 1956, having its Registered Office at C-30, Panchsheel Enclave, New Delhi-

110017. The Company is primarily engaged in business of manufacturing, and

trading of pharmaceuticals drugs and allied products.

9. M/s GRACIA HEALTHCARE FOR YOU PRIVATE LIMITED (hereinafter referred to as,

Transferor No.8 Company") having CIN: U85100DL2013PTC26068, is a company incorporated on 23/11/2013 under the

Companies Act, 1956 having its Registered Office at B-207, C.R. Park, Near Bus Stop New Delhi-110019. The Company is primarily

engaged in business of purchase, lease, or otherwise acquire, establish, maintain, operate, run, manage, or administrate hospitals,

medicate, daycare and healthcare centers, nursing homes, clinic for in-door, out-door patients at id facilities for reception, and treatment of

persons suffering from injuries and illness, disabilities and deficiencies of any kind or nature whatsoever and treatment of persons during

convalescence or of persons requiring medical attention or rehabilitation, geriatric care, centre, assisted,

living, in the, generality, specialty and/or super specialty departments.

10. M/s HIMANSHU MEDICARE PRIVATE LIMITED (hereinafter referred to as, ""Transferor, No.9, Company"")

having, CIN: , U51397DL2008PTC18053,7 , is, a, company incorporated, on, 07/07/2008, under, the,

Companies Act, 1956, having, its, Registered, Office, at, C-30, Panchsheel Enclave, , New, Delhi-110017. The, ,

Company, is, primarily engaged, , in, , business, , of, , manufacturing, , and, , trading, , of pharmaceuticals

drugs 86 chemicals.

11. M/s, HITESH CONSTRUCTION , PRIVATE LIMITED (hereinafter referred to as ""Transferor No.10 Company"")
having, , ,

CIN: , , U45200DL2007PTC15815,9 , is, , a, , company incorporated, on 19/01/2007, under, the, Companies Act,

1956, , , having, , its, , Registered, , Office, , at, , C-30, , Panchsheel Enclave, , New, , Delhi-110017. ,

The, , Company, is, , primarily engaged in business of Infrastructure Development.

12. M/s KUNAL MEDICARE PRIVATE LIMITED, (hereinafter referred, , to, , as, , , ""Transferor, , ,

No.11, , , Company"") , , having CIN:U24100DL2008PTC17495 is a company incorporated on 05/03/2008, , under the Companies

Act, , 1956 having its Registered Office at, , , C-30, Panchsheel Enclave, New Delhi-110017. The Company is primarily engaged in business

of manufacturing and trading of all kind of drugs and chemicals

13. M/s, MONA, INFOTECH, PRIVATE, LIMITED, (hereinafter referred, , to, , as, , , ""Transferor, , ,

No.12, , , Company"") , , having CIN:U72300DL2004PTC1297 is a company incorporated on 06/10/2004 under the Companies

Act, , 1956 having its Registered Office at, , , C-30, Panchsheel Enclave, New Delhi-110017. The Company is primarily engaged in business of

Information Technology.

14. M/ s, PARADISE, REALTECH PRIVATE LIMITED (hereinafter referred to as ""Transferor No.13 Company"")
having

CIN:U74120DL2008PTC175348 is a company incorporated on 14/03/2008 under the Companies Act, 1956, , having, , its, ,

Registered, , Office, , at, , C-30, , Panchsheel Enclave, , New, , Delhi-110017. The, , Company, is, , primarily engaged in

the business of builders, colonizer, and civil and Constructional Contractors.

15. M/ s, , PRABHAT, HEALTHCARE, SERVICES, PRIVATE , LIMITED (hereinafter referred to, as,

Transferor No.14 Company"") , , having, , CIN:U24220DL2004PTC128050, , is , , a company incorporated, on 03/08/2004

under the Companies Act, 1956 having its Registered Office at, C-30, Panchsheel Enclave, New Delhi-110017. The Company,

Company is, primarily engaged in business of owning and running hospitals, clinic and dispensaries.

16. M/s PURNENDU TRADERS PRIVATE LIMITED (hereinafter referred to as "Transferor", to, as, "Transferor",

No.15, Company") having CIN:U51909DL2012PTC23086 is a company incorporated on 01/02/2012 under the Companies Act,

1956 having its Registered Office at C-30, Panchsheel Enclave, New Delhi-110017. The Company is primarily engaged in the business of trading

and dealing in any manner whatsoever in all type of goods.

17. M/s RADHIKA SURGICAL PRIVATE LIMITED (hereinafter referred to as "Transferor No.16 Company") having

CIN:U85110DL2007PTC158071 is a company incorporated on 17/01/2007 under the Companies Act, 1956, having, its,

Registered Office at, C-30, Panchsheel Enclave, New Delhi-110017. The Company is, primarily

engaged in, business of, of, manufacturing, and, trading, of medicines and accessories.

18. M/s REGAL BUILDERS AND PROMOTES PRIVATE LIMITED (hereinafter referred to as "Transferor No.17

Company") having CIN:U70101DL2004PTC128055 is, a company incorporated on 03/08/2004 under the Companies Act,

1956 having its Registered Office at, C-30, Panchsheel Enclave, New Delhi-110017. The Company is primarily engaged

in, the business of construction, infrastructural and development work.

19. M/s ROCKLAND HOSPITALS, NOIDA, PRIVATE LIMITED (hereinafter referred to as "Transferor No.18

Company") having CIN:U85100DL2013PTC259809 is a company incorporated on, 01/11/2013, under the Companies Act, 1956

having its Registered Office at, B-207, C.R. Park, Near Bus Stop, New Delhi-110019. The Company is, primarily engaged in

business of purchase, lease or otherwise acquire, establish, maintain, operate, run, manage, or, administrate hospitals, medicate,

daycare and healthcare centers, nursing homes, clinic for in-door, out-door patients at facilities for reception, and treatment, of persons,

suffering from, injuries and illness, disabilities and deficiencies of any kind or nature whatsoever and treatment of persons during convalescence

or, of persons requiring medical attention, or rehabilitation, geriatric, care, centre, assisted, living, in,

the, generality, specialty and/or super specialty departments.

20. M/s ROCKLAND, LABORATORIES, PRIVATE, LIMITED, (hereinafter referred to as ""Transferor No.19 Company"")

, having, CIN:, U85110DL2007PTC15898, is, a, company incorporated, on, 08/02/2007, under,

the, Companies, Act, 1956 having its Registered Office at, B-207, C.R. Park, Near, Bus, Stop, New, Delhi-110019.

The, Company, is, primarily engaged in business of hospitals, clinic and dispensaries. The company earlier knows as Rockland

Hospitals, (Qutab), Ltd. and, on, 06.06.2013, it, was, converted, in, to, private, limited company and name had been changed

to Rockland Hospitals (Qutab) Pvt. Ltd. Thereafter on 23.07.2013 the name of the company changed to Rockland Laboratories Pvt. Ltd.

21. M/s, ROCKLAND, OIL, GAS, PRIVATE, LIMITED (hereinafter referred to as ""Transferor No.20

Company"") having CIN:U11100DL2013PTC253150 is a company incorporated, on, 30/05/2013, under, the, Companies, Act, 1956

having its Registered Office at B-207, C.R. Park, Near Bus Stop, New Delhi-110019. The Company deals in all sorts of crude and refined petroleum

oils, natural gases, oleaginous and saponaceous substances, their products, by products, residues, ingredients, formulation, blends, mixtures,

goods and materials.

22. M/s, SUKUMAR, ENTERPRISES, PRIVATE, LIMITED, (hereinafter referred to as ""Transferor No.21, Company"")

having, CIN:, U51900DL2012PTC22967, is, a, company incorporated, on, 05/01/2012, under, the,

Companies, Act, 1956, having, its, Registered, Office, at, C-30, Panchsheel Enclave, New, Delhi-110017.

The, Company, is, primarily engaged in business of trading and dealing in any manner whatsoever in all type of goods

23. M/s, SUNSKRITI, TRADEX PRIVATE LIMITED (hereinafter referred to as ""Transferor No.22 Company"") having

CIN:U51909DL2010PTC199890 is a company incorporated, on 10/03/2010, under, the, Companies, Act, 1956, having,

its, Registered, Office, at, C-30, Panchsheel Enclave, New, Delhi-110017. The, Company, is,

primarily engaged in business of trading vehicles, machinery, handicraft and garments.

24. M/s, UMESH, PHARMACEUTICALS, PRIVATE, LIMITED, (hereinafter referred to as ""Transferor No.23 Company"")

having, CIN:, U24232DL2004PTC128051, is, a, company incorporated, on, 03/08/2004, under, the,

Companies Act, 1956, having its Registered Office at C-30, Panchsheel Enclave, New Delhi,

Delhi-110017. The Company is primarily engaged in business of manufacturing and trading of all kind of Drugs 85 Medicines

(allopathic and ayurvedic).

25. M/s VAIBHAV INDIA SURGICALS PRIVATE LIMITED, (hereinafter referred to as "Transferor No.24 Company")

having CIN: U33110DL2010PTC199885, is a company incorporated on 10/03/2010 under the

Companies Act, 1956, having its Registered Office at C-30, Panchsheel Enclave, New Delhi,

Delhi-110017. The Company is primarily engaged in business of manufacturing and trading of all kind of drugs and chemicals.

26. M/s ROCK LAND PRIVATE LIMITED, (hereinafter referred to as the "Transferee Company")

having CIN: U45200DL2008PTC174937 is a company incorporated on 05/03/2008 under the Companies Act, 1956,

having its Registered Office at B-208, Chitranjan Park, New Delhi-110019. The Company is primarily engaged in business of

infrastructural development, construction and sale/purchase of immovable property and estates. The company was earlier known as Rock Land

Limited and converted to private limited w.e.f. 17.12.2012.

27. The Board of Directors of the Petitioner Companies, in their Board Resolutions, M/s A B Medicos Private Limited dated 26th December

2016, M/s Aditya Medicos Private Limited dated 26th December 2016, M/s Aesthetica Enterprises Private Limited, dated

27th December 2016, M/s Akhil Meditech Private Limited dated 15th December 2016, M/s Ashwin,

Pharmaceuticals Private Limited, dated 26th December 2016, M/s Avee Medi Surgicals Private, Private Limited dated 27th

December 2016, M/s Glory Lifesciences Private Limited dated 27th December 2016, M/s Gracia Healthcare For You Private Limited,

dated 13th December 2016, M/s Himanshu Medicare Private Limited And Hitesh dated 27th December 2016, M/s Hitesh

Construction Private Limited dated 27th December 2016, M/s Kunal Medicare Private Limited, dated 27th,

December 2016, M/s Mona Infotech Private Limited dated 27th December 2016, M/s Paradise Realtech Private,

Limited dated 27th December 2016, M/s Prabhat Healthcare Services Private Limited dated 27th December 2016, M/s Purnendu Traders,

Private Limited dated 26th December 2016, M/s Radhika, Surgical Private Limited dated 14th December 2016, M/s Regal Builders And

Promotes, Private Limited 27th, December 2016, M/s Rockland, Hospitals, Noida, Private, Limited, dated 16

January, 2017, M/s, Rockland, Laboratories, Private, Limited dated 19th December 2016, M/s Rockland, Oil 86 Gas Private Limited

dated 17th December 2016, M/s, Sukumar Enterprises, Private Limited dated 26th December 2016, M/s Sunskriti, Tradex, Private,

Limited dated 26th December 2016, M/s Umesh, Pharmaceuticals, Private, Limited dated 15th December 2016, M/s

Vaibhav, India, Surgicals, Private Limited 26th December 2016 i.e. the Transferor Companies and M/s Rock, Land Private,

Limited dated 30th November 2016 i.e. the Transferee, Company had approved the Scheme.

28. The rationale for the proposed Scheme as stated therein as:

Merger of the, Transferor, Companies, into, and, with, the Transferee Company shall result in:

I, The, merger, will, enable, the, Companies, to, pool, their, financial, commercial and other, resources, as the

magnitude of the investments contemplated will be better met by the Companies merged together and considerable synergy of operations

would be achieved;

II. With, the, enhanced, capabilities, and, resources, at, its disposal, the, Merged, Companies,

will, have, greater flexibility and strength and will be able to compete more effectively as a multi-dimensional entity;

III. The, Merged, Companies, will, have, better financial, and business prospects. The Scheme would be beneficial to and in the

best interest of the Shareholders and Creditors, if any, of the Transferor Companies and the Transferee Company. The, Scheme,

shall, not, in, any, manner, be prejudicial, to, the, interests, of, concerned, members / Creditors, or,

general, public, at large. The Scheme shall provide, strength, to, the, Transferor, Companies, on, its, merger with

the Transferee Company;

IV. It would be advantageous to combine the activities of the, Transferor Companies and the Transferee Company into a single

Company. The Scheme would provide beneficial synergy of operation from business and administrative point of view.

29. That the Office of the Official Liquidator has provided its NOC, in regard to the scheme, the same was recorded vide Order dated 12.10.2018

passed by this Bench.

30. That the Income Tax Department has filed a Status Report on 11.09.2018, and merely raised a standard objection, to the effect that, dues,

against the, companies, if any, will persist even subsequent to sanction of the scheme. A reply to the said status report has been filed by the

petitioner in October 2018, as recorded in the order dated 20.11.2018. It has been stated in the, Reply filed by the, Petitioner Companies that they

will all remain bound by any pending/ demand, if any, as per the provision of the Income Tax Act, 1961.

31. The Office of the Regional Director had also filed its objection to, the, Merger, stating, that, the, investigation, of,

one, M/s Rockland Hospitals Ltd and the transferee companies is also been undertaken as, Share Capital has been invested from the,

Transferor/, Transferee/, Companies' to, M/s, Rockland Hospitals Ltd, therefore, at that stage, the merger was likely to hamper

the investigation.

32. That in reply the Petitioner filed an Additional Affidavit dated 23.06.2020 in response to the Objection raised by the R.D. stating that:

'Vide Order dated 31.05.2018, the Ministry of Corporate Affairs marked the Report of the R.O.0 u/ s 208 of the Companies Act, 2013 to SFIO, for

investigation.

Investigation, has, been, concluded, and, a, Complaint dated 30.01.2020 u/ s 212 (15) of the Companies' Act, 2013, of the, Companies',

2013 Act, has, already, been filed before the Ld. Special Court, Companies' Act, 2013.

Hence the investigation is complete.

Further, the, Hon'ble, Delhi, High, Court, vide, its, Order dated 08.04.2020 has recorded the Statement of the La concerned, namely, Sh. Arun,

Prasad, that, the Investigation Stands Completed.

It, may, be noted, that, none of the, Transferor/ Transferee/, Companies', have, been, arrayed, as, an accused in

the final Complaint dated 30.01.2020 filed before the Ld. Special Court.

33. That pursuant to filing of Additional Affidavit on behalf of the, Petitioner dated 23.06.2020, the Income Tax Department had again given its No-

Objection to the said merger which stood recorded in Order dated 25.02.2021 passed by this Tribunal.

34. It is pertinent to mention that since the filing of the Affidavit, on, behalf, of the, Petitioner, the, R.D., has, been, repeatedly given

opportunities vide Orders dated 26.06.2020, 21.07.20, 25.02.2021 and, 15.04.2021 to, Status, Report, if, any, reflecting as

to any further objection against the scheme but no, such, Report, has, been, filed, by, the, RD.,

Rather, on 02.09.2021, when the present matter was reserved for Orders, the, Counsel, for, R.D., submitted, that,

the, Investigation Stands, Completed and, n one, of the Transferor/, Transferee Companies' have, been, arrayed, as, an,

accused, in, the final Complaint, , dated, , 30.01.2020, , filed, , before, , the, , Ld., , Special Court under the Companies' Act,

2013.

35. The Petitioner Companies, further, undertake to comply with , all, , statutory, requirements, , if, any, , as, required, under, the

Companies, Act, 2013, , and, , the, , Rules, , made, , thereunder whichever is applicable. The clarifications and undertakings

given by the Petitioners are accepted.

36. The, Certificates of the respective, Statutory Auditors of the , Petitioner Companies have been placed on record to the effect that the

accounting treatment provided for in the Scheme is in conformity with applicable accounting standards notified under Section 133 of the Act.

37. In view of the foregoing, there appears to be no impediment , in, sanctioning the, Scheme, , which, appears, to, be, fair, and

reasonable and not contrary to public policy or violative of any, , provisions, , of, law. , All, the, , statutory, requirements, , of

Sections 230-232 of the Act appear to have been complied with. Taking into consideration the above facts, the Company Petition is allowed and the

Scheme annexed with the Petition is hereby sanctioned, with the Appointed date fixed as April 1, 2019. The Petitioner Company-1, /, Transferor

Company be dissolved without winding up.

38. While approving the Scheme as above, we further clarify that , this order should not be construed as an order in any way granting exemption

from payment, of stamp, duty, , taxes or, any other charges, if any, and payment in accordance with law or in respect to any permission/,

compliance with, any other requirement which may be specifically required under any law. Further, the Petitioner Companies shall be bound to

comply with the statutory requirements in accordance with law.

39. This Tribunal do further Order:

(i), , That all the property, rights and powers of the Transferor , Company and all other property, rights and powers of the Transferor Company be transferred

without further act or deed to the Transferee Company and accordingly the same, , shall, , pursuant, , to, , section 232, , of, the, , Act, , be

transferred to and vested in the Transferee Company for all the, estate, and, interest, of the Transferor, Company therein, , but, , subject, ,

nevertheless, , to , , all, , charges, , now affecting the same; and

(ii) That, all the assets, liabilities, and duties of the Transferor Company be transferred without further act or deed to the Transferee

Company and accordingly the same shall pursuant to section 232 of the Act, be transferred to and become the Transferee Company, liabilities, and duties of the

of the Transferee Company; and

(iii) That, all proceedings now pending by or against the Transferor Company, be continued by or against the

Transferee Company; and

(iv) That the Transferee Company do without further application, allot, such members of the Transferor

Company as have not given such notice of dissent, in accordance with Clause 4.2 of the Scheme of Amalgamation, the shares in the Transferee Company to

which they are entitled under the said Scheme of Amalgamation; and

(v) That, all the employees of the Transferor Company, in service on date immediately preceding the date on which the Scheme finally take

effect shall become employees of the Transferee Company without any break or interruption in their service;

(vi) That the Transferor Company shall within thirty days of the date of the receipt of this order cause a certified copy of this order to be

be delivered to the Registrar of Companies for registration and on such certified copy being so delivered,

delivered the Transferor Company shall be dissolved and the Registrar of Companies shall place all documents relating to the

Transferor Company, and registered with him on the file kept by him in relation to the Transferee Company and the files relating to the said two companies

shall be consolidated accordingly; and.

40. The Petitioner Companies shall be at liberty to apply to this Tribunal, for any directions that may be necessary in the

above matter.

41. All concerned authorities are at liberty to approach this Tribunal for any further clarification after sanctioning of the

Scheme of Amalgamation.

Accordingly, the Scheme stands sanctioned and (CAA)-44(PB)/ 2021 in CA(CAA)-111(PB)/2020 stands disposed off

Let a copy of the order be served to the parties.